

GAHC010138362020



WWW.LIVELAW.IN

THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : PIL/1/2021

GLOBAL TRUST CLUB (A SOCIETY REGISTERED UNDER THE SOCIETIES REGISTRATION ACT, 1860, REPRESENTED BY ITS CHAIRMAN, NAMELY MR. DELHI TSUAHAH), HAVING ITS REGISTERED OFFICE AT CHIZAMI TOWN, P.O.-CHIZAMI TOWN-797108, DIST-PHEK, NAGALAND

VERSUS

1. UNION OF INDIA AND 4 ORS.
REPRESENTED BY THE SECRETARY TO THE GOVT. OF INDIA, MINISTRY OF DRINKING WATER AND SANITATION, SWACHH BHARAT MISSION (GRAMIN), GOVT. OF INDIA, CGO COMPLEX, LODHI ROAD, NEW DELHI-110003

2:STATE OF NAGALAND, REPRESENTED BY THE SECRETARY TO THE GOVT. OF NAGALAND PUBLIC HEALTH ENGINEERING DEPARTMENT KOHIMA-797110

3:THE CHIEF ENGINEER, PUBLIC HEALTH ENGINEERING DEPARTMENT NAGALAND P.O.-KOHIMA-797110 NAGALAND

4:THE EXECUTIVE ENGINEER, PUBLIC HEALTH ENGINEERING DEPARTMENT PHEK DIVISION P.O.-PHEK-797108 NAGALAND

5:THE SUB-DIVSIONAL OFFICER, PUBLIC HEALTH ENGINEERING DEPARTMENT PHEK SUB-DIVISION P.O.-PHEK-797108 NAGALAN

Advocate for the Petitioner : MR. N DHAR

Advocate for the Respondent : ASSTT.S.G.I.

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- B E F O R E -

**HON'BLE THE CHIEF JUSTICE MR. SUDHANSHU DHULIA
HON'BLE MR. JUSTICE ACHINTYA MALLA BUJOR BARUA**

ORDER

Date : 19-01-2021
(Sudhanshu Dhulia, CJ)

Heard Mr. N. Dhar, learned counsel for the petitioner.

The petitioner is a Society registered under the Societies Registration Act, 1860. By means of the present writ petition, which is in the nature of a public interest litigation, the petitioner has raised an issue pertaining to non-implementation of schemes such as Swachh Bharat Mission in Nagaland inspite of funds being given by the Government of India for the said purposes, as a result of which the development work, particularly relating to supply of drinking water to rural areas and other such works of public purposes are not being properly implemented in the State of Nagaland.

We are, *prima facie*, of the opinion that the petition raises an issue of public importance. Consequently, we issue notices in this case.

Issue notice of motion, returnable in 4(four) weeks.

Ms. L. Devi, learned counsel, appearing on behalf of Mr. R.K.D. Choudhury, learned Assistant Solicitor General of India, accepts notice on behalf of the respondent No.1 and Ms. M. Kechii, learned Additional Senior Government Advocate, Nagaland, accepts notice on behalf of the respondent Nos.2, 3, 4 & 5.

Extra copies, as required, shall be given to the learned counsel appearing for the respective respondents within 3(three) days from today.

Since all the respondents are duly represented by the respective learned counsel, no formal steps are called for in this case.

The respondents may file their counter affidavit within a period of 3(three) weeks from today.

JUDGE

CHIEF JUSTICE

Comparing Assistant